

13.55 hrs.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## FORTY-SIXTH REPORT

SHRI G G SWELL (Autonomous Districts) I beg to present the Forty-sixth Report of the Committee on Private Members Bills and Resolutions

MR SPEAKER We now adjourn for lunch to re-assemble at 3 O'Clock

13.56 hrs

*The Lok Sabha adjourned for Lunch till Fifteen of the Clock*

*The Lok Sabha re-assembled after Lunch at Five Minutes past Fifteen of the Clock*

[MR DEPUTY-SPEAKER in the Chair]

SHRI S M BANERJEE (Kanpur) May I draw your kind attention that the Supreme Court has admitted yesterday a writ petition challenging the validity of the Additional Emoluments (Compulsory Deposit) Act. My information is that four instalments of DA have fallen due to the Central Government employees. Now, if the entire amount and not 50 per cent as in the past, is to be deposited, it will cause a great hardship and will result in growing discontent among the government servants. I would therefore request you to ask the Minister to convey to the Finance Minister to hold the recovery in abeyance till the Supreme Court gives its final verdict. I request the Finance Minister should come and make a statement.

15.06 hrs.

NAVY (AMENDMENT) BILL—  
Contd

## Clause 1 (Short title)

## Amendment made

Page 1, line 3,—

for "1973" substitute "1974" (2)

(Shri J B Patnaik)

MR DEPUTY-SPEAKER The question is—

"That clause 1, as amended, stand part of the Bill"

*The motion was adopted.*

Clause 1, as amended was added to the Bill

## Enacting Formula

## Amendment made

Page 1, line 1—

for "Twenty-fourth" substitute "Twenty-fifth" (1)

(Shri J B Patnaik)

MR DEPUTY-SPEAKER The question is—

"That the Enacting Formula as amended, stand part of the Bill"

*The motion was adopted.*

*The Enacting Formula as amended, was added to the Bill*

*The Title was added to the Bill*

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J B PATNAIK) I move

"That the Bill as amended, be passed"

SHRI P K DEO (Kalahandi) At this stage of the Third Reading of the Bill I would like to make a few observations because it is going to be a part of our statute book and I could not get an opportunity to speak on the previous readings. So I take this